

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCHES "SMC-2" : DELHI  
BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER  
AND  
SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER  
ITA.No.4399/Del./2019  
Assessment Year 2014-2015

Shri Nikhil Gupta, B-381, Prashant Vihar, New Delhi – 110 085. PAN ATVPG1849B	vs.	The Income Tax Officer, Ward-38(3), New Delhi.
(Appellant)		(Respondent)

For Assessee :	Shri Rajiv Jain, C.A.
For Revenue :	Mr. Sri Prakash Dubey, Sr.DR

Date of Hearing :	23.12.2020
Date of Pronouncement :	23.12.2020

**ORDER**

**PER BHAVNESH SAINI, J.M.**

This appeal has been directed against the Order of the Ld. CIT(A)-31, New Delhi, Dated 26.03.2019, for the A.Y. 2014-2015.

2. We have heard the Learned Representatives of both the parties through video conferencing and perused the material on record.

3. Learned Counsel for the Assessee submitted that assessee has availed the benefit under VIVAD SE VISHWAS SCHEME, 2020 and Form No.3 have been issued in favour of the assessee. Therefore, appeal may be dismissed as withdrawn.

4. In view of the above, appeal of assessee is dismissed as withdrawn.

5. In the result, appeal of Assessee dismissed as withdrawn.

Order pronounced in the open Court.

(ANIL CHATURVEDI)  
ACCOUNTANT MEMBER  
Delhi, Dated 23<sup>rd</sup> December, 2020  
VBP/-  
Copy to

(BHAVNESH SAINI)  
JUDICIAL MEMBER

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'SMC-2' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar, ITAT Delhi Benches : Delhi.